

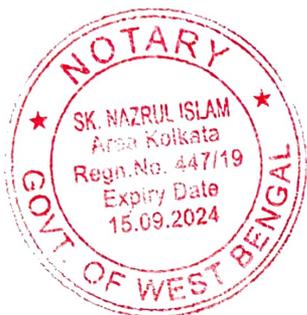
SL.No. 10)



BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

EASTERN ZONE BENCH, KOLKATA

ORIGINAL APPLICATION NO. 126/2023/EZ



In The Matter of:

Mujibur Rahman Malik

... Applicant

Versus

State of West Bengal & Ors.

... Respondents

AFFIDAVIT-IN-OPPOSITION ON BEHALF OF THE RESPONDENT
NUMBER 08, M/S UDAY INDUSTRIES (PROCESSING DIVISION):

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1.	Affidavit		1-7
2.	Photocopy of the consent to operate dated 13.05.2021, valid till 31.05.2025 issued by the West Bengal Pollution Control Board is annexed	'R-1'	8-13

02 JAN 2024

3.	Photocopies of the trade license, fire license, Authorization under the provisions of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules 2016 valid till 31.12.2024, issued by the West Bengal Pollution Control Board are collectively annexed	'R-2'	14-22
4.	Photocopy of the test report dated 24.03.2023 as carried on by the West Bengal Pollution Control Board is annexed	'R-3'	23-25
5.	Photocopy of the Test Report dated 20.04.2023 issued by ENVIROCHECK is annexed	'R-4'	26

Filed by -

Malabika Roy De

Malabika Roy De

Advocate

For Respondent No. 08

Email: mrdey@rediffmail.com

(Contact): 9051634204



BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

EASTERN ZONE BENCH, KOLKATA

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In The Matter of:

Mujibur Rahman Malik

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Versus

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... Respondents

AFFIDAVIT-IN-OPPOSITION ON BEHALF OF THE RESPONDENT
NUMBER 08, M/S UDAY INDUSTRIES (PROCESSING DIVISION):

I, Sri Raushan Prakash Singh, S/o Om Prakash Singh, aged about 29 Years, by faith- Hindu, by occupation working as Partner at M/s Uday Industries situated at Village- Kalachara P.O & P.S- Chanditala, District: Hooghly, Pin: 712702, do hereby solemnly affirm and submit as follows:-

1. That this respondent has been impleaded a party in the instant original application vide Solemn Order dated 22.11.2023 as passed by the Hon'ble Tribunal.
2. That this respondent has received notice along with a copy of application and Solemn Order dated 22.11.2023, passed by the Hon'ble Tribunal.



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3. That the allegation as raised by the applicant in the instant Original Application relates to pollution being caused in the Rajapur Cannel and Kana Damadar River in the District of Howrah affecting hectors of agricultural land relating to livelihood of thousand of farmers.

That it has further been stated that Rajapur Cannel is a fresh water drain which remains alive throughout the year and mixes with the Kana Damadar River. Moreover it is also stated that Rajapur Cannel and Kana Damadar River has been filled with black contaminated pieces of fine nets and threads which come from the Dankuni Industrial State thereby damaging ecological balance in the area both for agriculture and aquatic life and also making the water unfit for consumption by local commuters.

4. That it is pertinent to state that this respondent has also received a photocopy of the affidavit filed by the Respondent No.3, The District Magistrate & Collector Howrah dated 21.11.2023 in Paragraph number 11, it has been categorically stated that certain units have been identified by the West Bengal Pollution Control Board in the area of Kalachara Hooghly District in which the name of this Respondent unit has been specified.
5. That at the outset it is submitted that this respondent unit possess 'Consent To Operate' Certificate issued by the West Bengal Pollution Control Board which is valid till 31st May 2025.



5 3

Photocopy of the consent to operate dated 13.05.2021, valid till 31.05.2025 issued by the West Bengal Pollution Control Board is annexed herewith and marked with the letter 'R-1'.

6. That the Respondent Unit also possess trade license, fire license, Authorization under the provisions of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules 2016 valid till 31.12.2024, issued by the West Bengal Pollution Control Board for smooth running of the unit.

Photocopies of the trade license, fire license, Authorization under the provisions of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules 2016 valid till 31.12.2024, issued by the West Bengal Pollution Control Board are collectively annexed herewith and marked with the letter 'R-2'.

7. That sample of water were collected from the respondent unit on 16.03.2023 by the West Bengal Pollution Control Board for testing and the result of the same was intimated to the unit on 24.03.2023 in which interalia the sample condition was observed to be good.

Photocopy of the test report dated 24.03.2023 as carried on by the West Bengal Pollution Control Board is annexed herewith and marked with the letter 'R-3'.



64

8. That another test was also carried on by another organization namely ENVIROCHECK recognized by Ministry of Environment, Forest & Climate Change, Government of India, WBPCB & JSPCB in which it has been observed that the unit is complying with all the parameters.

Photocopy of the Test Report dated 20.04.2023 issued by ENVIROCHECK is annexed herewith and marked with the Letter 'R-4'.

9. That the ETP of the unit is functional following the norms as set forth by the West Bengal Pollution Control Board and the liquid effluent is discharged in the panchayet drain through 2 number of outlets as specified by the WBPCB in its Consent To Operate Certificate dated 13.05.2021.

10. That the unit possesses the requisite permissions for smooth running of the unit.

11. That the respondent unit has been running after complying with the conditions as issued by the state Board and also observing strictly the laws and regulations and after obtaining the statutory permissions from the authorities concerned.

12. That the respondent unit humbly submits that the unit has utmost respect to the Solemn Orders as passed by the Hon'ble Tribunal and in future will comply with any Order as may be directed by the Hon'ble Tribunal.

Identified by me

Malabika Roy Dey

Advocate

Ravshan Prakash Singh

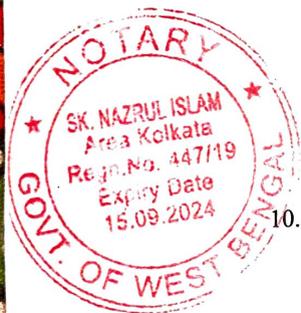
Deponent

Solemnly Affirmed and
Declared before me U/S 139
CPC, U/S 297 (C) Cr.P.C.

[Signature]
Notary

SK. Nazrul Islam
Notary, Govt. of W.B.
Regn. No. 447/19
City Civil Court, Calcutta

02 JAN 2024





VERIFICATION:

I, the deponent above- named, do hereby verify and declare that the statements made in the aforesaid paragraphs are true and correct to the best of my knowledge and information and I believe that nothing material has been concealed there from.

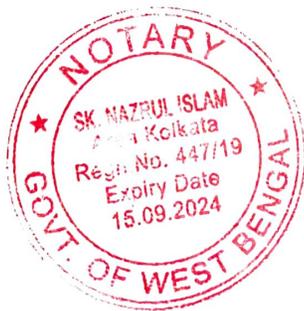
Verified at Kolkata on the ^{2nd}..... Day of January, 2024.

Identified by me

Malabika Roy Roy
Advocate

For UDAY INDUSTRIES
Ranjan Prakash Singh

Deponent **Partner**



Annexure - 'R-1' 8

WEST BENGAL POLLUTION CONTROL BOARD



'Paribesh Bhawan'
Flat No. - 10A, Block - LA, Sector-III
Salt Lake City, Kolkata-700 098

Consent Letter Number: COI 24972

Memo Number: 151 / DG / CO / 0/14/0008

Date: 13/05/2021

Consent to Operate

under

Section 25 & 26 of the Water (Prevention and Control of Pollution) Act, 1974 and
Section 21 of the Air (Prevention and Control of Pollution) Act, 1981

The West Bengal Pollution Control Board (hereinafter referred to as State Board) under the provisions of Section 25 & 26 of the Water (Prevention and Control of Pollution) Act, 1974, as amended and Section 21 of the Air (Prevention and Control of Pollution) Act, 1981, as amended and Rules and Orders made thereunder, hereby grants its consent to:

M/s - Uday Industries (Processing Division)

(Address of Regd. office/Head/Office/City Office)

(hereinafter referred to as Applicant) for its unit located at Vill. - Kalachara

P.O. & P.S. - Chanditala

Dist. - Hooghly, Pin. - 712 702

(Detailed address of the manufacturing unit)

for a period from date of issue to 31/05/2025

to operate the industrial unit and to discharge liquid effluent and to emit gaseous effluent from the premises/land of the industrial unit, in accordance with the conditions as mentioned in the Annexure to this consent letter provided on any day at any instance the quantity and quality of liquid discharge and gaseous emission shall not exceed the permissible limit as specified in the Table I & II of this consent letter and in the Environmental (Protection) Act, 1986.

Breach of the conditions and / or failure to comply with the directions as set out in the Annexure shall render the applicant liable for prosecution under the provisions of the Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981.

The State Board reserve the right to revoke, withdraw or make any reasonable variation / change / alter the conditions of this consent letter giving one month's notice to the applicant.



For and on behalf of the State Board

[Signature]
(Member Secretary/Chief Engr./ Sr. Env. Engr./ Env. Engr./ Asst. Env. Engr.)
Environmental Engineer
Hooghly Regional Office, W.B.P.C.B.

(2)

ANNEXURE

Consent to M/s. - Uday Industries (Processing Division)
 for its unit at Vill. - Kalachara, P.O. & P.S. - Chanditala, Dist. - Hooghly
 Pin. - 712 702.

Conditions :

01. This Consent is valid for the manufacture of :- (Production capacity).

Sl. No.	Name of major products and by-products	Quantity manufactured per month
01	Dyeing & Bleaching on Hosiery --	0375 MT.
02	-- fabrics.	
03		
04		
05		
06		
07		
08		
09		
10		
11		
12		

02. The Applicant shall remain responsible for quantity and quality of liquid effluent and air emissions.
03. Daily discharge of industrial liquid effluent shall not exceed 65.0 KL.
04. Daily discharge of domestic liquid effluent shall not exceed 1.0 KL.
05. Daily discharge of mixed (industrial & domestic) liquid effluent shall not exceed Nil KL.
06. The Applicant shall discharge liquid effluent to Panchayet drain (place of discharge)
 through 0.2 nos. outlets / outfalls.
07. To bring into any altered or new outlet/outfall or to change the place of discharge, the Applicant shall have to inform the Board and obtain prior permission of the Board in this effect.
08. The Applicant shall provide comprehensive facility for treatment of industrial liquid waste and domestic liquid waste (sewage, sullage and liquid effluent generated from canteen), and operate and maintain the same continuously so that the quality of final effluent conforms to the Standard as given in Table-I in page 03.

(Member Secretary/Chief Engr./Sr. Env. Engr./ Env. Engr. / Asst. Env. Engr.)

Environmental Engineer
 Hooghly Regional Office, WBPCB

(3)

Consent to Uday Industries (Processing Division)
 for its unit at Vill.- Kalachara, P.O. & P.S. - Chanditala, Dist.- Hooghly,
Pin.- 712702.

Table-I

Outlet No.	Nature of effluent	Parameters	Standard	Frequency of effluent sampling
01	Industrial	pH	Between: 6.5 - 8.5	Yearly
		Total Suspended Solids	Not to exceed: 100 mg/l.	
		Biochemical Oxygen Demand (3day at 27°C)	Not to exceed: 30 mg/l.	
		Chemical Oxygen Demand	Not to exceed: 250 mg/l.	
		Oil & Grease	Not to exceed: 10 mg/l.	
		colour, P.C.U.	150.	
		Cr (Total)	2.0	
		Sulphide (as S)	2.0	
		Phenolics	1.0	
		TDS	2100	
		S.A.R.	26.	
Ammoniacal Nitrogen	50			
02	Domestic	pH	5.5 - 9.0	
		TSS	100 mg/l.	
		BOD	30	
		COD	250	
		Oil & Grease	10	

09. The Applicant falls in the Domestic Category of the Water (Prevention and Control of Pollution) Cess Act, 1977 and Rules made thereunder and the Applicant shall comply with the provisions of the said Act and Rules made thereunder.

10. Daily water consumption for the following purposes should not exceed :-

- Industrial cooling, spraying in mine pits and boiler feed water → 82.0 KL
 (Water used for gardening should be included in this category of use)
- Domestic purpose → 1.20 KL
- Processing whereby water gets polluted and the pollutants are easily biodegradable → _____ KL
- Processing whereby water gets polluted and the pollutants are not easily biodegradable → _____ KL

The Applicant shall regularly submit to the Board the Returns of Water Consumption in the prescribed form and pay the Cess as specified under Section 3 of the said Act.

(Member Secretary/Chief Engr./ Sr. Env. Engr./ Env. Engr./ Asst. Env. Engr.)

Shanku
 Environmental Engineer

Hooghly Regional Office, W.B.P.C.B.
 Continued.....

Consent to Uday Industries (Processing Division)
 for its unit at Vill.- Kalachara, P.O. & P.S. - Chanditala, Dist.- Hooghly,
Pin.- 712 702.

11. The Applicant shall install suitable device for measuring the volume of water consumed for different purposes as mentioned above giving correct result to the satisfaction of the State Board.
12. All the stacks connected to various sources of emissions must be designated by numbers such as S-1, S-2, S-3, etc., and this must be painted/displayed to facilitate identification.
13. The Applicant shall install comprehensive control system consisting of pollution control equipment as is warranted with reference to generation of air emissions and operate and maintain the same continuously so as to achieve the level of pollutants of the Standard as given in Table-II below :

Table-II

Stack No.	Stack height from G.L., (in mts.)	Stack attached to (sources and control system, if any):	Volume Nm ³ /hr.	Velocity of gas emission m/sec	Concentrations of parameters not to exceed				Frequency of emission sampling
					SPM (mg/Nm ³)	CO (%v/v)			
S-1	33.53	01 no. husk fired Boiler (4 TPH).			150	1.0			Yearly
S-2	3.5 above roof of DG room.	01 no. 250 KVA D.G.set			150	1.0			
S-3									
S-4									
S-5									
S-6									
S-7									
S-8									
S-9									
S-10									

(Member Secretary/Chief Engr./ Sr. Env. Engr./ Env. Engr./ Asst. Env. Engr.)

Shanku
 Environmental Engineer
 Hooghly Regional Office, W.B.P.C.B.
 Contd.

Consent to Uday Industries (Processing Division)
for its unit at Vill. - Kalachara, P.O. & P.S. - Chanditala, Dist. - Hooghly
Pin. - 712 702

14. The Applicant shall provide ports in the stack(s) and other necessary permanent facilities such as ladder, platform, etc. for monitoring/sampling the air emissions and the same shall be made available for inspection and use by the State Board's staff as well as State Board's authorised agencies.

15. The Applicant shall observe the following fuel consumption pattern :-

Sl. No	Type of fuel	Quantity consumed per day	Fuel burning operation where the fuel is used
01	Husk	400 Kg/hr. (6 MT/day)	Boiler
02	HSD	300 lit/hr.	D.G.set
03			
04			
05			

16. The Applicant shall maintain the generation and treatment/disposal of non-hazardous solid waste as specified below :-

Type of waste	Quantity	Treatment	Disposal
Ash of Rice Husk	1000 Kg/day	/	Land fillings
Paper Bag, Drum etc.	12 Kg/month		sold

17. The Applicant shall take adequate measures for control of noise levels from its own sources within the premises within the limit given below :-

Time	Limit in dB(A) L _{eq}
Day Time (06 a.m. to 10 p.m.)	65
Night Time (10 p.m. to 06 a.m.)	55

18. The Applicant shall at all times maintain good house-keeping, proper working order, and operate efficiently for control of pollution from all sources so as not to cause nuisance to surrounding areas/inhabitants and to achieve compliance with the terms and conditions of the consent.

19. The Applicant shall bring about at least 33% of the available open land under the green coverage / plantation.

20. The Applicant shall provide for an alternate electric power source sufficient to operate all pollution control facilities installed by the Applicant to maintain compliance with the terms and conditions of the consent. In absence of such an alternate electric power source, the Applicant shall stop, reduce or otherwise control production to abide by the terms and conditions of the Consent regarding pollution level.

21. The Applicant shall install a separate energy meter showing the consumption of energy for operation of pollution control devices.

22. The Applicant shall ensure that fugitive emissions from the activity are controlled so as to maintain clean and safe environment in and around the factory premises.

23. The Applicant shall provide drainage system for conveying industrial and domestic liquid waste. Storm-water drain shall be kept separate from the drainage system meant for industrial and domestic liquid waste

Aundh
(Member Secretary/Chief Engr./ Sr. Env. Engr./ Env. Engr. / Asst. Env. Engr.)

Environmental Engineer
Hooghly Regional Office, W.B.P.C.B.
Continued.....

Consent to Uday Industries (Processing Division)
 for its unit at vill.- Kalachara, P.O. & P.S.- Chanditala, Dist.- Hooghly,
Pin.- 712 702.

24. The Applicant shall maintain a separate register showing consumption of chemicals used in pollution control systems.
25. The Applicant shall get the samples of hazardous wastes/leachates analysed at least once in from the laboratory recognised of the West Bengal Pollution Control Board and ensure that they conform to the limits stipulated. Test reports shall be sent to the Board.
26. The Applicant shall provide adequate and safe facility for collection of air, waste water and solid waste samples by the State Board's staff as well as State Board's authorised agencies.
27. The Applicant shall submit to the State Board by the 30th September of every year the Environmental Statement Report for the financial year ending 31st March of the current year in the prescribed form (Form -V) as required under the provisions of rule 14 of the Environment (Protection) [Second Amendment] rules, 1992.
28. The Applicant shall allow the Officers of the State Board to enter into the applicant's premises at any reasonable time to inspect the pollution control systems as well as monitoring and measuring devices in connection with prevention & control of pollution.
29. The Applicant shall maintain an Inspection Book in the factory premises which shall be made available to Officers & employees of the State Board for inspection, review and to write down any direction or observation as is deemed necessary during the inspection from time to time.
30. The Application shall furnish to the State Board all information in respect of quality, quantity, rate of discharge, place of discharge of liquid effluent and air emissions.
31. The Applicant shall maintain adequate number of qualified and trained personnel among his staff for proper maintenance and operation of the effluent treatment and / or emission control devices and for overall environment management of the industry.
32. The Applicant shall have to make registration for the use of groundwater if any, with Central Ground Water Authority.
33. The Applicant shall intimate to the State Board immediately of any occurrence or apprehension of occurrence of discharge of any poisonous, noxious or pollutants in excess of quality as well as quality as mentioned earlier to any receiving water body/receiving system or to atmosphere owing to accident or other unforeseen incident/event including natural disaster. The Applicant shall (i) take all steps adequate to prevent such accident discharge/release of poisonous, noxious or pollutants and to limit their consequences to persons and the environment, (ii) provide to the persons working on the site with the information, training and equipment including antidotes necessary to ensure their safety and mitigate the accidental release of poisonous noxious or pollutants to the environment.
34. The Applicant shall make an application to the State Board in the prescribed form for renewal of the consent at least 60 (sixty) days before the date of expiry of this Consent.
35. The Applicant shall not make any alternation/modification/expansion in the existing manufacturing process and equipment as well as the pollution control system without prior approval of the Board.
36. The Applicant shall comply with the conditions as laid down in the Manufacture, Storage and Import of hazardous Chemicals Rules, 1989 and Hazardous Wastes (Management & Handling) Rules, 1989.



General Conditions: This CPO shall be revoked on the ground of any valid pollution related public complaint lodged against the unit.

(Member Secretary/Chief Engr./Sr. Env. Engr./Env. Engr./Asst. Env. Engr.)
 Environmental Engineer
 Hooghly Regional Office, WBPCB

FORM 11**[See rule 58(2)]**Name Of District : **HOOGHLY**Name Of Block : **CHANDITALA-II**Name Of Gram Panchayat : **CHANDITALA**Trade Registration No:- **1796**Trade Registration Date:-**01-Jun-2022**Trade Registration Certificate issue No:- **1**Issue Date:-**01-Jun-2022**Trade Registration Certificate issued for the period of: **2022-2023,2023-2024,2024-2025**To **SHARAD AGARWAL**

(Name of Prop/partner/Director)

Full Address :

VILLAGE - **KALACHARA**

PARA -

**GHOSHPARA AND
MALIKPARA**POLICE STATION - **CHANDITALA**POST OFFICE - **CHANDITALA**MOUZA - **KALACHARA**

DAG -

205,206PIN NO - **712702**Gram Sansad/ Part No. **VI**Description of Trade : **DYEING & BLEACHING OF HOSIERY GOODS**Gram panchayat acknowledges a sum of **Rs. 1500** (Rupees One Thousand Five Hundred Only)From **UDAY INDUSTRIES PROCESSING DIVISION**

(Name of Trade)

Grant of this certificate shall not absolve the applicant from the requirement of procuring all the statutory clearances to be obtained from the appropriate authority before actual commencement of the trade. If any violation/default is noted later is, the certificate shall be liable to be cancelled and the trade/business shall be closed down with immediate effect.

This Certificate Is Electronically Generated

N.B.: Gram Panchayat has every right to cancel or revoke or not allowing renewal of registration at any time

Ref. Application Docket No. **NOCTRJT17138366N**

16 15

FORM 11**[See rule 58(2)]**Name Of District : **HOOGHLY**Name Of Block : **CHANDITALA-II**Name Of Gram Panchayat : **CHANDITALA**Trade Registration No:- **1596**Trade Registration Date:-**18-Oct-2019**Trade Registration Certificate issue No:- **1**Issue Date:-**05-Apr-2022**Trade Registration Certificate issued for the period of: **2022-2023,2023-2024,2024-2025**To **SRI SHARAD AGARWAL**

(Name of Prop/partner/Director)

Full Address :

VILLAGE - **KALACHARA**PARA - **GHOSH AND MALIKPARA**POLICE STATION - **CHANDITALA**POST OFFICE - **CHANDITALA**MOUZA - **54**DAG - **205 206**PIN NO - **712702**Gram Sansad/ Part No. **VII**Description of Trade : **DYEING & BLEACHING OF HOSIERY GOODS**Gram panchayat acknowledges a sum of **Rs. 1500** (Rupees One Thousand Five Hundred Only)From **UDAY INDUSTRIES**

(Name of Trade)

Grant of this certificate shall not absolve the applicant from the requirement of procuring all the statutory clearances to be obtained from the appropriate authority before actual commencement of the trade. If any violation/default is noted later is, the certificate shall be liable to be cancelled and the trade/business shall be closed down with immediate effect.

This Certificate Is Electronically Generated

N.B.: Gram Panchayat has every right to cancel or revoke or not allowing renewal of registration at any time

Ref. Application Docket No. **NOCVVP13809509R**<https://wbprd.gov.in/>



Government of West Bengal
West Bengal Form No. 393Z (28)
License under the West Bengal Fire Services Act, 1950

License no.: IND/WB/FSL/20192020/262365

Date: 16-11-2023

License is hereby granted to UDAY INDUSTRIES under Section 12 of the West Bengal Fire Services Act, 1950, to use the building or place being No. (a) KOLACHARA, CHANDITALA, DANKUNI, HOOGHLY, PIN-712702, KOLACHARA, CHANDITALA, DANKUNI, DIST-HOOGHLY, PIN-712702, Hooghly, Pincode - 712702, P.S. - Chanditala, Nearest Fire Station - Srirampur as a warehouse/workshop for storing or processing or keeping (b)

1. Packing Box - 2000 Kg.
2. Cotton - 80000 Kg.
3. Petroleum and Petroleum derivatives - 25000 Ltr.

subject to the conditions noted below and such other conditions as may be prescribed.

It is hereby acknowledged that a sum of Rs. 57500 being the license fee due by the said UDAY INDUSTRIES for the period from 10/11/2023 to 09/11/2024 in respect of the aforesaid license has been received @Rs. 57500 per annum.

CONDITIONS ABOVE REFERRED TO:

- (1) The warehouse/workshop shall at all times be open to inspection by such officer or officers, being member or members of the Fire Brigade, as may be appointed by the Director General of Fire Service.
- (2) The warehouse/workshop shall conform to the conditions prescribed under Section 12 of the West Bengal Fire Services Act, 1950.
- (3) No article referred to in the Clause (1) of Section 12 of the West Bengal Fire Services Act, 1950, shall be made, prepared, dried or treated in any manner on the top or roof of any building constituting or forming a part of a warehouse.
- (4) No person shall be allowed to use as residence any part of the warehouse or to bring into the warehouse any match-boxes or match-sticks or any artificial light not duly and thoroughly protected or to smoke within the warehouse while jute or cotton is stored therein.
- (5) Needs to renewed within next 1 Year

Signature valid

Digitally Signed,
 Name: Pranta T. Ghosh
 Date: 16-Nov-2023 11:37
 Reason: Approved
 Location: West Bengal

Collector

Fire License Section,
13D, Mirza Ghalib Street, Kolkata - 16



Government of West Bengal
OFFICE OF THE COLLECTOR OF FIRE LICENSE
Fire License Section, 13D, Mirza Ghalib Street, Kolkata - 16

Memo No: DN/GFL/0125183230201702

From:
The Collector,
Fire License,
West Bengal Fire & Emergency Services.

To:UDAY INDUSTRIES

Sub: Demand Notice for Issuance of Fire License

In pursuance of the reference to the Fire License application submitted in respect to the above proposal, this is to inform you that Fire License will be issued, subject to the payment of fee amounting to Rs. 57500. You are hereby requested to remit the above amount within 15 days from the date of issuance of Demand Notice.

Amount in Words: Rs. Fifty Seven Thousand Five Hundred.

Mode of Payment:

You are requested to deposit the above demand fees under the Head of Account 0070-60-109-001-13(0070- Other Administrative Service, 60-109-Fire Protection of Control, 001 - Fees Under the West Bengal Fire Services Act, 13 - License Fees) by online mode only through the Payment Link available in West Bengal e-District Portal (<https://edistrict.wb.gov.in/PACE/>) after login using your user id and password used for the submission of the above application within 15 (Fifteen) days from the date of issue of this notice positively.

Signature valid

Digitally Signed
Name: Pembe T. Ghosh
Date: 31-Oct-2023 10:06
Reason: Approved
Location: West Bengal

Collector
Fire License Section
13D, Mirza Ghalib Street, Kolkata - 16

Date: 30-10-2023
Place: Fire License Section
13D, Mirza Ghalib Street, Kolkata - 16



18

Govt. of West Bengal
WB e-district
GRIPS eChallan



192023240285899691

GRN Details

GRN:	192023240285899691	Payment Mode:	Online Payment
GRN Date:	16/11/2023 13:08:10	Bank/Gateway:	HDFC Bank
BRN :	166006700	BRN Date:	16/11/2023 13:08:58
GRIPS Payment ID:	161120232028589968	Payment Init. Date:	16/11/2023 13:08:10
Payment Status:	Successful	Payment Ref. No:	0125183230201702

[Id Number]

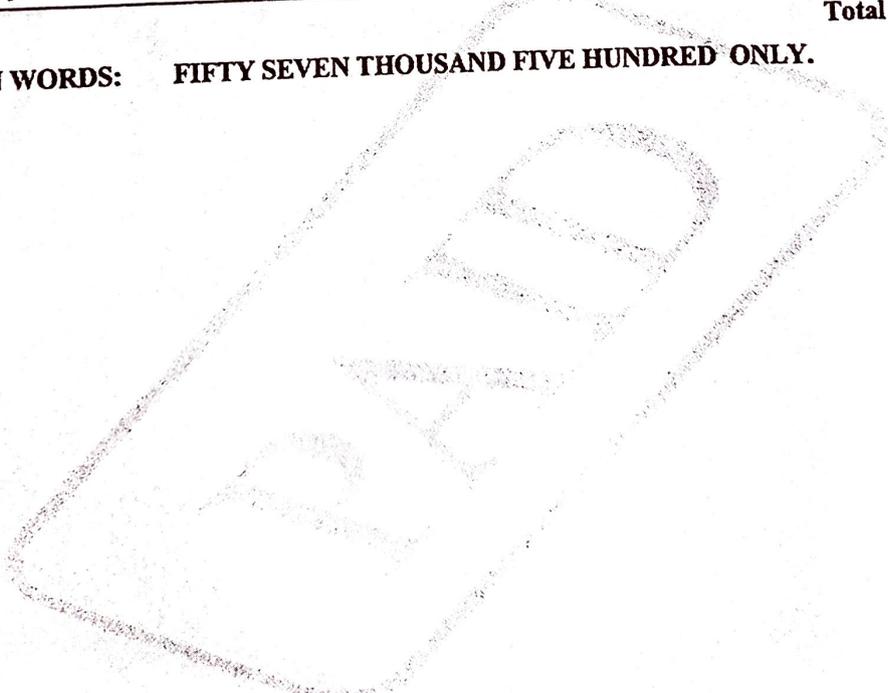
Depositor Details

Depositor's Name: Messrs UDAY INDUSTRIES
Address:
Mobile: 9845217440
EMail: uday.ind2016@gmail.com
Period From (dd/mm/yyyy): 16/11/2023
Period To (dd/mm/yyyy): 16/11/2023
Payment Ref ID: 0125183230201702
Dept Ref ID/DRN: 0852023013115133

Payment Details

SL No.	Payment Ref No	Head of A/C Description	Head of A/C	Amount (₹)
1	0125183230201702	Fire License Fees	0070-60-109-001-13	57500
			Total	57500

IN WORDS: FIFTY SEVEN THOUSAND FIVE HUNDRED ONLY.





WEST BENGAL POLLUTION CONTROL BOARD

(Department of Environment, Govt. of West Bengal)

Paribesh Bhawan

Bldg. No. 10 A, Block-LA, Sector-III, Bidhan Nagar,

Kolkata - 700 098

Tel : 0091 (033) 2335-9088 / 8861 / 8211 / 8073 / 6731

2335-0261 / 8212 / 8213 / 7428 / 5975

Fax : 0091 (033) 2335 6730 / 2813

Website : www.wbpcb.gov.in, e-mail : wbpcbnet@wbpcb.gov.in

Authorisation letter no.:

Memo No. 16 /2S(HW) -4011/2020

Date: 04.02.2020

FORM 2

Grant of Authorization under the provisions of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016

Ref.: Application for authorization dated 31/12/2019 for management & handling of hazardous & other waste.

M/s UDAY INDUSTRIES (PROCESSING DIVISION) of Vill-Kalachara, PO & PS-Chanditala, Dist-Hooghly, Pin No-712702 is hereby granted an authorisation based on the enclosed signed inspection report for generation, collection, reception, storage, transport, reuse, recycling, recovery, pre-processing, co-processing, utilisation, treatment, disposal, or any other use of hazardous or other wastes or both on the premises situated at Vill-Kalachara, PO & PS-Chanditala, Dist-Hooghly, Pin No-712702.

Details of Authorisation

Sl. no.	Category of Hazardous Waste as per the Schedule I, II and III of these rules	Authorized mode of disposal or recycling or utilization or co-processing etc.	Quantity (ton/annum)
1	33.1	Recycling through authorized recyclers *	1.0
2	33.2	Disposal to CHWTSDF *	0.502
3	35.3	Disposal to CHWTSDF *	6.0

*For detail refer to Specific Conditions.

(1) Authorization shall be valid for a period up to 31/12/2024 w.e.f. the date of issue

(2) The authorisation is subject to the following general and specific conditions:


[Chief Engineer]
Waste Management Cell
West Bengal Pollution Control Board
Dr. T. K. GUPTA
Chief Engineer
Planning & Waste Management Cell
West Bengal Pollution Control Board

A. General conditions of authorization

1. The authorised person shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under.
2. The authorisation or its renewal shall be produced for inspection at the request of an officer authorised by the State Pollution Control Board.
3. The person authorised shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorisation.
4. Any unauthorised change in personnel, equipment or working conditions as mentioned in the application by the person authorised shall constitute a breach of his authorisation.
5. The person authorised shall implement Emergency Response Procedure (ERP) for which this authorisation is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time;
6. The person authorised shall comply with the provisions outlined in the Central Pollution Control Board guidelines on "Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and Penalty"
7. It is the duty of the authorised person to take prior permission of the State Pollution Control Board to close down the facility.
8. The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operation.
9. The record of consumption and fate of the imported hazardous and other wastes shall be maintained.
10. The hazardous and other waste which gets generated during recycling or reuse or recovery or pre-processing or utilisation of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorisation.
11. The importer or exporter shall bear the cost of import or export and mitigation of damages if any.
12. An application for the renewal of an authorisation shall be made three months before the expiry of such authorisation.
13. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Change or Central Pollution Control Board from time to time.
14. Annual return (Form 4) shall be filed by June 30th every year for the period ending 31st March of that year.

B. Specific conditions:

- i. The unit shall store all hazardous waste under shade in an environment friendly manner within the premises at designated place & shall not store hazardous wastes onsite for more than 180 days.
- ii. The unit shall dispose of empty & discarded chemical containers (33.1) to the authorized drum cleaning units only through manifest system (Form 10). Containers that are not fit for recycling shall be disposed to the Common Hazardous Waste TSDF through manifest (Form 10) system. Alternatively containers may be sent back to the suppliers maintaining proper challan & the record shall be shown in the Annual Report.
- iii. The unit shall dispose of hazardous waste contaminated waste (33.2) & ETP sludge (35.3) to the Common Hazardous Waste TSDF through manifest (Form 10) system.
- iv. Transportation of hazardous waste & other waste shall be in accordance with the Hazardous & Other Waste (M & TBM) Rules 2016, the rules notified under the Central Motor Vehicles, Act 1988 and the guidelines issued by the CPCB. Responsibility of safe transport shall be either of the sender or the receiver whoever arranges the transport and this responsibility shall be clearly indicated in the manifest.
- v. The unit shall submit copies of Form 10 to the State Board on a regular basis.
- vi. Records of hazardous waste generation, storage and disposal shall be maintained in Form 3 properly and shall be made available to the inspecting officials of the State Board during inspection.
- vii. The unit shall update regularly the environmental information in Display Boards installed outside the main gate for access of general public as per the order of the Hon'ble Supreme Court dated 14/10/2003 in W.P. (C) No. 657 of 1995.
- viii. Authorization will be revoked in case of non-compliances with any of the above conditions.

✓ M/s UDAY INDUSTRIES (PROCESSING DIVISION)
Vill-Kalachara, PO & PS-Chanditala,
Dist-Hooghly, Pin No-712702


Chief Engineer
Waste Management Cell
West Bengal Pollution Control Board

Dr. T. K. GUPTA
Chief Engineer
Planning & Waste Management Cell
West Bengal Pollution Control Board

WEST BENGAL POLLUTION CONTROL BOARD

INSPECTION REPORT

- 1) Name of the unit: M/s Uday Industries (Processing Division)
- 2) Address: Kalachara, PO & PS-Chanditala, Dist-Hooghly, Pin-712702
- 3) Date and time of inspection: 29/03/2019 (13-00 hrs to 13-30 hrs)
- 4) Inspected by: B. Pan, AEE, WMC.
- 5) Person met: K. Roy, Manager
- 6) Status:

The unit is engaged in dyeing & bleaching of hosiery clothes. Steam is used for dyeing, bleaching & drying process. A boiler supplies steam. There is a series of washing process which are accompanied by both cold & hot water. After washing the waste water consists of fiber, un-reacted chemicals like vinyl based pigment, bleaching agent, soap, detergent, salt, acid etc is treated in ETP.

ETP sludge (35.3), empty & discarded chemical & dye containers (33.1), Dye contaminated cotton waste (33.2) are the hazardous wastes generated from the unit.

7) Observation:

- During inspection the unit was in operation.
- Hazardous wastes were found to be stored in segregated manner under shed in a designated place inside the factory premises.
- The unit maintains register for hazardous waste records.
- Environmental information display board has been found installed.

8) Statutory Compliance:

- The unit has applied for fresh hazardous waste authorization. 'Consent to Operate' is valid up to 31/05/2020.



B.Pan,
AEE, WM Cell

WEST BENGAL POLLUTION CONTROL BOARD
 Central Laboratory, Paribesh Bhawan
 Sector III, 10A, LA Block, Bidhannagar, Kolkata - 700106

W.B. Pollution Control Board
 Hooghly Regional Office
 Diary No. 277
 Date 10/4/23
 Initial Rukman

TEST REPORT NO. 92

Date: 24/03/2023

Sample Details	Industry (Effluent)	ARF No.	57/2023
Sample Received From	Hooghly R.O. D. Chattopadhyay	Sampling Date	16.03.2023
Address	Vill - Kalachara, P.O. + P.S.- Chanditala, Hooghly - 912702	Sample Received on	17.03.2023
Test Material	ETP Sample	Total no of sample	01
Sampling Location	Chanditala, Hooghly - 912702	Period of Analysis	17.03.2023 to 24.03.2023
Height	NA	Climatic condition	NA
Sample condition	Good	Remarks	BOD analysis at 27.0 °C for 3 days. TDS analysis done in water bath at 60.0 °C, then at 120 °C and in Hot Air Oven at 180.0 °C

Results

Parameters	pH	TSS	TDS	COD	BOD	O&G	NH ₄ -N	Total Cr	Sulphide	Phenol	SAR
Method No	APHA Standard Methods 4500-H ⁺ B, 23 rd edition, 2017	APHA Standard Methods 2540 D, 23 rd edition, 2017	APHA Standard Methods 2540 C, 23 rd edition, 2017	APHA Standard Methods 5220 B & 5220 D, 23 rd edition, 2017, USEPA Method 410.4, revision 2.0, August 1993	CL/WI/S. 4/19 Issue # 2 Issue Date 13/02/2015	APHA Standard Methods, 5520 B, 23 rd edition, 2017	APHA Standard Methods 4500-NH ₃ D, 23 rd edition, 2017	APHA Standard Methods 3030 E, 3030 K & 3111 B, 23 rd Edition (2017):2017	APHA Standard Methods 4500-S(-2) F, 23 rd edition, 2017	APHA Standard Methods 5530 B & 5530 D, 23 rd edition, 2017	BY calculation
Limit of Detection (LOD)	4.00	4.00	4.00	6.00	0.20	1.00	0.10	0.35		0.20	
Unit	Unit	mg/l	mg/l	mg/l	mg/l	mg/l	mg/l	mg/l	mg/l	mg/l	Unit
Sample	M/s Uday Industries, ETP Final outlet, T. 17 20 hrs	8.19	26.00	936.00	24.48	Not Done	BDL	0.13	BDL	NT	5.16

1) For sampling details pl refer to ARF No. 57/2023 Dated: 17.03.2023
 2) Results are reported based on the materials received. 3) Sample will be destroyed after 2 months from the date of Issue of the certificate unless otherwise specified. Sample will be preserved according Standard Method. 4) The Test Report shall not be reproduced except in full, without the written permission of the Laboratory.

Authorised Signatory

Env. Analyst
(Checked by)

Jr. Scientist
(Checked by)

Scientist
(Checked by)

Sr. Scientist
(Checked by)

Chief Scientist
(Issued by)

Copy to:

End of Report

- 1. Chief Engineer - O & E, WBPCB
- 2. Chief Engineer, Planning/EIM Cell, WBPCB
- 3. Hooghly Regional Office, WBPCB (2 copies)

28 29

Analysis Report of Grab Water / Waste Water Samples



WEST BENGAL POLLUTION CONTROL BOARD
 Central Laboratory Paribesh Bhawan, 10A, Block LA, Sector III, Salt Lake City, Kolkata 700 106.
 WB Pollution Control Board (033) 2335-5053

Office : Hooghly Regional Office

Sampling Date: 07/10/2020
 Sample No.: 858
 Date: 18/11/20
 Initial: Rahman

Sample Collected by: Rahul Chakraborty

Name of Industry / Source	UDAY INDUSTRIES(PROCESSING DIVISION)
Address	City/Vill.-Kalachara, P.S.-Chandlita, Dist.-Hooghly, P.O.-Chandlita. PIN-712702

Sampling Procedure Reference - CL/SOP/32

Sample Identification Code:

081020200672

sl TW/U# Collection Time Sampling Details (Collection / Discharge)

1	T	1320	Outlet of ETP/Nearby Canal	
parameters	Result	Unit	LOD	Method
Ammoniacal Nitrogen	16.60	mg/L	0.1 mg/L	APHA 4600 (2012)
BOD	61.93	mg/L	2.0 mg/L	APHA 5210 B & 4600 & IS 3025 (Part 44)
COD	141.17	mg/L	4.0 mg/L	APHA 5220 (2012) & USEPA Method 410.4
O&G	1.40	mg/L	1.0 mg/L	APHA 5620 (2012)
Phenols	BDL	mg/L	0.25 mg/L	APHA 5530 & 8530 (2012)
pH (Unit)	7.36	Units	4.0 Units	APHA 4500 (2012)
SAR	132.04		0.0	By Calculation
Sulfide *	NT	mg/L		
TDS	3342.00	mg/L	4.0 mg/L	APHA 2540 (2012)
Total Chromium	BDL	mg/L	0.10 mg/L	APHA 3030, 3111 & 3113 (2012)
TSS	26.00	mg/L	4.0 mg/L	APHA 2540 (2012)

Note:- LOD: Limit of Detection, BDL - Below Detection Limit, NT : Not Traceable, NA : Not Applicable, ND: Not Done
 * Non NABL Parameter(s), T: Treated, U: Untreated
 Test report is not to be reproduced in full or part without written approval of the WBPCB

Analysis Start Date: 08/10/2020 End Date: 02/11/2020

Remarks:-

02/11/2020
 Date of Reporting

Authorized Signatory : Subhenkar Deb Nath, (Scientist) Subrata Roy, (Scientist) Asit Bhowmic, (Scientist) Dr. Bijon Bhattacharya, (Scientist) Dobanjan Gupta (Sr. Scientist)

Copy To-

- 1. Chief Engineer - Planning / O & E / WMC, WBPCB
- 2. Sr. Environmental Engineer, Planning & Project Cell/Kankinara/Camac St, WBPCB
- 3. Hooghly Regional Office, WBPCB (2 copies)

Analysis Report of Grab Water / Waste Water Samples



WEST BENGAL POLLUTION CONTROL BOARD
Central Laboratory Parlbosh Bhawan, 10A, Block LA, Sector III, Salt Lake City, Kolkata 700 106.
WB Pollution Control Board (033) 2336-8063

Office : Hooghly Regional Office

Hooghly Regional Office Sampling Date: 07/10/2020

Sample Collected by: Rahul Chakraborty

Sample No. 858

Date 18/11/20

Name of Industry / Source	UDAY INDUSTRIES(PROCESSING DIVISION)
Address	City/Vill.-Kalachara, P.S.-Chanditala, Dist.-Hooghly, P.O.-Chanditala, PIN-712702

Sampling Procedure Reference - CL/SOP/32

Sample Identification Code:

081020200672

Sl	T#U#	Collection Time	Sampling Details (Collection / Discharge)	
1	T	1320	Outlet of ETP/Nearby Canal	
parameters	Result	Unit	LOD	Method
Ammoniacal Nitrogen	16.60	mg/L	0.1 mg/L	APHA 4500 (2012)
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COD	141.17	mg/L	4.0 mg/L	APHA 5220 (2012) & USEPA Method 410.4
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SAR	132.04		0.0	By Calculation
Sulfide *	NT	mg/L		
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* Non NABL Parameter(s), T: Treated, U:Untreated
Test report is not to be reproduced in full or part without written approval of the WBPCB

Analysis Start Date:08/10/2020 End Date:02/11/2020

Remarks:-

02/11/2020

Date of Reporting

Authorized Signatory : Subhankar Debnath, (Scientist) Subrata Roy, (Scientist) Asit Bhowmic, (Scientist) Dr. Bijon Bhauric, (Scientist) Debanjan Gupta (Sr. Scientist)

Copy To-

- Chief Engineer – Planning / O & E / WMC, WBPCB
- Sr. Environmental Engineer, Planning & Project Cell/Kankinara/Camac St, WBPCB
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Annexure - Q-4

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ENVIROCHECK

Recognised by MoEF&CC, WBPCB & JSPCB
Certified by ISO 9001:2015, ISO 14001:2015 & ISO 45001:2018

FORMAT NO. ENV/FM/40

TEST REPORT

Name of the Industry	: Uday Industries (P. P. Division)	Type of Industry	: Dyeing & Bleaching		
Address	: Kalachara, Chanditala, Hooghly - 712702	Sampling Date	: 13.04.2023		
		Period of Analysis	: 13.04.2023 - 18.04.2023		
		Date of Issue	: 20.04.2023		
Sampling Plan & Procedure	: ENV/SOP/01	Deviation from the Sampling Method and Plan	: No	Type of Sample	: Industrial Effluent Water (Grab)
Location	: E.T.P Outlet	Sample ID No.	: ENV/16/April/W	Report No.	: ENV/16/April/TR(W)/23-24

SL. NO.	PARAMETERS	TEST METHOD	UNIT	RESULTS	LIMIT
1.	pH	4500 H*B APHA 23 rd Edition, 2017	-	6.83	6.5 - 8.5
2.	Total Suspended Solids	2540 D APHA 23 rd Edition, 2017	mg/l	30.0	100.0
3.	Oil & Grease	5520 B/D APHA 23 rd Edition, 2017	mg/l	<1.0	10.0
4.	Chemical Oxygen Demand	5200 B/C/D APHA 23 rd Edition, 2017	mg/l	96.0	250.0
5.	Biochemical Oxygen Demand for 5 days at 20°C	5210 B APHA 23 rd Edition, 2017	mg/l	25.0	30.0

Remarks : a) Limit as per The Gazette of India : Extraordinary [Part II - Sec. 3 (i)].
b) Sample collected by Envirocheck and sent to lab for testing in sealed condition.
c) Result relates only to the sample tested.

Reviewed By :

Authorised Signatory :

<End of Report>

Page 1 of 1

BEFORE THE HON'BLE NATIONAL
GREEN TRIBUNAL EASTERN ZONE
BENCH, KOLKATA

O. A. NO. 126/2023/EZ

In The Matter of:

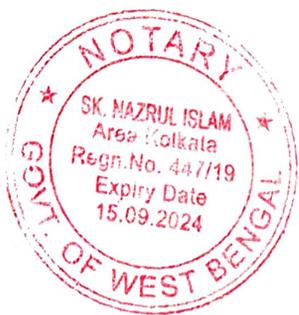
Mujibur Rahman Malik

... APPLICANT

VERSUS

The State of West Bengal & Ors.

... RESPONDENT(S)



AFFIDAVIT-IN-OPPOSITION ON
BEHALF OF THE RESPONDENT
No. 08, M/S UDAY INDUSTRIES.

Submitted By:-

Malabika Roy De
Advocate
For Respondent No. 08
Email: mrdey@rediffmail.com
(Contact): 9051634204